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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.195/97.

Date of order : 20.2.1997.

Between

1. K.R.Krishnan
2. A.V.G.V.Prabhakar Rao
3. C.B.Madhava Rao .. Applicants

And

1. The Union of India,
Reptd. by Secretary,
Min. of Finance,
New Delhi.
2. The Comptroller &
Auditor General of India,
10, Bahadur Shah Jaffer Marg,
New Delhi-110002.
3. The Accountant General,
Audit-II, A.P.,
Hyderabad. .. Respondents

Counsel for the Applicant .. Shri S.Ramakrishna Rao

Counsel for the Respondents .. Smt. Shakti for
Shri G.Parameswara Rao,
SC for IA & AD

C O R A M

Hon'ble Shri R.Rangarajan : Member (A)

Hon'ble Shri B.S.Jai Parameshwar : Member (J)

Order

(Per Hon'ble Shri R.Rangarajan : Member (A))

There are three applicants in this O.A. They are working as Audit Officers under Respondent No.3. Their case is for a direction to the respondents to extend the benefits granted in O.A.Nos.144-A/93, 985/93 and 548/94 decided on 19.1.96 by the Principal Bench of this Tribunal by placing the applicants herein in the scale of Rs.1640-2900 on par with their counterparts in the Central Secretariat w.e.f. 1.1.86 i.e., the date from which the anomaly arose restricting the monetary benefits to one year prior to filing of this O.A.

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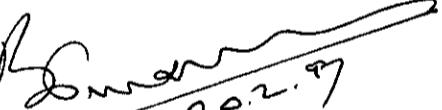
Jr

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2. Smt. Shakti for Shri G. Parameswara Rao, learned Standing Counsel submitted that the applicants have not fully complied with Section 20 of the Administrative Tribunals Act 1985 in that they have not exhausted the channel of representing their case to their superiors. In view of the above, the applicants may now submit a suitable representation bringing out all the points as made out in this O.A. and other relevant points so as to enable the competent authority to take a final decision in regard to their grievance. The concerned respondent authority should dispose of that representation, when received, within three months from the date of receipt of the representation. It is needless to say that in case the applicants are going to be aggrieved by the reply to be given to them they are at liberty to initiate such proceedings as available to them under the law.

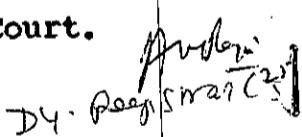
3. The O.A. is ordered accordingly at the admission stage itself. No costs.


(B.S.Jai Parameshwar)
Member (J).


(R.Rangarajan)
Member (A).

Dated: 20.2.1997.
Dictated in Open Court.

br.


D.Y. Peep Sivaji (2)

Copy to :-

1. The Secretary, Ministry of Finance, Union of India,
New Delhi.

2. The Comptroller & Auditor General of India, New
Delhi.

3. The Accounting Officer, ANGTF-II, A.B. Wing.

4. The Head of BII, S. Research & Development Wing, SC, New

5. One copy to BII, G. Instructions Wing, SC for IIA & AD,
C.I.T. Wing.

6. One copy to PIRO & C.I.T. Wing.

7. One copy to Deputy Inspector (A), C.I.T. Wing.

8. One extra copy.

Copy to :-

AI

: 3 :

Copy to :-

1. The Secretary, Min. of Finance, Union of India, New Delhi.
2. The Comptroller & Auditor General of India, AP, Bahadur Shah Jaffer Marg, New Delhi.
3. The Accountant General, Audit-II, A.P. Hyd.
4. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
5. One copy to Sri. G.Parameshwara Rao, SC for IA & AD, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rsm/-

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19/3/97

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND
THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 25/3/97

Order/Judgement
R.P/C.P/M.A.NO.

O.A.NO. 195/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YEAR

19/3/97

